

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No. 4366 of 2021
IN
W.P.(S) No. 4525 of 2010

Dr. Jagannath Tripathy & Anr. Petitioners
Versus
The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Deepak Kr. Prasad, Advocate
For the Respondent : Mr. T.K.Mahto, A.C to G.A.-V

07/Dated: 10th September, 2021

Heard through V.C.

I.A. No. 4366 of 2021.

2. This interlocutory application has been preferred by the petitioners praying for amendment in the writ application as certain development has taken place.

3. Learned counsel for the respondent-State does not have any objection.

4. In view of the averments made in this application, I.A. No. 4366 of 2021 is allowed.

5. Let the amended writ application be filed by the petitioners before the next date of hearing.

W.P.(S) No. 4525 of 2010.

1. Put up this case on 18.10.2021.

(Deepak Roshan, J.)

Amardeep/